

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 309/TT/2023**

- Subject : Petition under Section 62 read with Section 79 of the Electricity Act, 2003 along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for the determination of transmission tariff of the deemed inter-State transmission lines owned by the West Bengal State Electricity Transmission Company Limited with the transmission system operated by the Central Transmission Utility of India Limited in terms of the Commission's order dated 5.9.2018 in Petition No. 07/SM/2017 for inclusion in PoC transmission charges for the 2014-19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

**Petition No. 324/TT/2023**

- Subject : Petition for the determination of transmission tariff of the deemed inter-State transmission lines owned by the West Bengal State Electricity Transmission Company Limited with the transmission system operated by the Central Transmission Utility of India Limited for inclusion in PoC transmission charges for the 2019-24 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **23.10.2024**



Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, WBSETCL  
Shri Nimesh Jha, Advocate, WBSETCL  
Ms. Shaida Das, Advocate, WBSETCL

### **Record of Proceedings**

The matter was listed for hearing through video conferencing.

2. Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned.

3. However, the learned counsel for the Petitioner submitted that the instant Petitions had been filed for the determination of transmission tariff for its deemed inter-State transmission assets for the 2014-19 and 2019-24 tariff periods. She further submitted that the Petitioner had filed an Interlocutory Application No. 87/2023 in Petition No. 309/TT/2023, praying, *inter alia*, to stay the operation of the impugned demand letters dated 1.7.2022 and 16.8.2022 issued by CTUIL. Vide the said letters dated 1.7.2022 and 16.8.2022, the CTUIL has sought a refund of the excess transmission charges for the deemed ISTS lines of the Petitioner collected through the Point of Connection (PoC) mechanism for the 2014-19 period.

4. Learned counsel for the Petitioner prayed that prior to the determination of the transmission tariff in the instant Petitions, the IA No. 87/2023 may be listed and decided first. She further submitted that despite multiple opportunities granted to Respondent(s), no reply had been filed by them.

5. After hearing the learned counsel for the Petitioner, the Commission directed to list the IA No. 87/2023 along with the instant Petitions for the hearing on 8.11.2024.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

